BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI.

APPEAL No.55, 56, 57 & 58 of 2024

1. G. Venkatesan,
   S/o. K. Gurusamy,
   No.19, Rasampalayam Mainstreet,
   Avalpoondurai, Erode -638115.
   Phone: 8760081422
   Mail Id: Venkatkavin1994@gmail.com and 2 Ors .....Appellants

Vs

1. The Chairman,
   Tamil Nadu Pollution Control Board,
   Chennai-600 032.
   Phone: 044 22353134 to 22353136
   Mail Id: tnocmms@tnpcb.gov.in and 3 Ors

....Respondents

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Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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APPEAL No.55, 56, 57 & 58 of 2024

1. G. Venkatesan,
   S/o. K. Gurusamy,
   No.19, Rasampalayam Mainstreet,
   Avalpoondurai, Erode -638115.
   Phone: 8760081422
   Mail Id: Venkatkavin1994@gmail.com

2. R.S. Saktivel,
   S/o. Subramani,
   Door No.13, Suriyamparakadu,
   Rasampalayam, Avalpoondurai,
   Erode-638115.
   Phone: 9345651212
   Mail Id: Prakash82inn@gmail.com

3. L. Kartik
   S/o. Loganathan,
   20A, Main Street, Rasampalayam,
   Avalpoondurai via Thuyyampoondurai,
   Erode - 638115.
   Phone: 9095728063
   Mail Id: Karthikyuvan8@gmail.com ...Appellants

-Vs-

1. The Chairman,
   Tamil Nadu Pollution Control Board,
   Chennai-600 032.
   Phone: 044 22353134 to 22353136
   Mail Id: tnocmms@tnpcb.gov.in

2. The Member Secretary,
   Tamil Nadu Pollution Control Board,
   Chennai-600 032.
   Phone: 044 22353134 to 22353136
   Mail Id: tnocmms@tnpcb.gov.in

26/6/2025

ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

3. The District Environmental Engineer,
   Tamil Nadu Pollution Control Board,
   Erode-638001.
   Phone 0424 2251592,
   Email ID: deetupcberd@gmail.com

4. M/s. Sivasakthi Milk Dairy,
   Rep by its Partner S. Palanivel,
   S/o. S. Subramaniam,
   No.185, AvalPoondurai Village,
   Modakkurichi Taluk, Chennimalai Road,
   Erode District - 638001.
   Phone No: 98421 28838
   Mail: contactus@smdmilk.com ...Respondents

REPLY AFFIDAVIT FILED ON BEHALF OF THE FIRST TO THIRD RESPONDENTS - THE TAMIL NADU POLLUTION CONTROL BOARD.

I, J. Josephine Sahayarani, D/o. Jesu Rajan, aged about 59 years, having my office at 76, Mount Salai, Guindy, Chennai - 600032, do hereby solemnly affirm and sincerely state as follows:-

2. I submit that I am working as the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai - 600 032, and I am authorized to file this Reply affidavit on behalf of the First to Second Respondent, Tamil Nadu Pollution Control Board (TNPCB) and I am well acquainted with the facts of the case from available office records.

3. It is respectfully submitted that this Appeal No. 55 to 58 of 2023 has filed with the following prayers before the Hon'ble Tribunal:

In Appeal 55 of 2024

a) Pass an order to set aside the Impugned order of the Appellate Authority under the Air (Prevention and Control of Pollution) Act dated 25.04.2024 in Appeal No.61 of 2023.

b) Call for the impugned order of Consent to operate passed by the second respondent vide his Proceeding No.T2/TNPCB/F.1116EDL/RL/ED

J. Josephine 26/6/2025

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TAMIL NADU POLLUTION CONTROL BOARD
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L/A/2022, dated 14.12.2022 issued under Section 21 of the Air (Prevention and control of Pollution) Act, 1981 as amended in 1987, set-aside, cancel and revoke the same.

In Appeal 56 of 2024

a) Pass an order to set aside the impugned order of the Appellate Authority under the Water (Prevention and Control of Pollution) Act dated 25.04.2024 In Appeal No. 62 of 2023.

b) Call for the impugned order of Consent to operate passed by the second respondent vide No.T2/TNPCB/F.1116ED L/RL/EDL/W/2022,his Proceeding dated:14.12.2022 issued under Section 21 of the Section 25 of the Water (Prevention and control of Pollution) Act, 1974 as amended in 1988, set-aside, cancel and revoke the same.

In Appeal 57 of 2024

a) Pass an order to set aside the impugned order of the Appellate Authority under the Water (Prevention and Control of Pollution) Act dated 25.04.2024 in Appeal No. 12 of 2023.

b) Call for the impugned order of Consent to establishment passed by the second respondent vide his Proceeding No.T4/TNPCB/F.1116EDL/RL/EDL/W/2020, dated:11.12.2020 passed order of consent under Section 25 of the Water (Prevention and control of Pollution) Act, 1974 as amended in 1988, set-aside, cancel and revoke the same.

In Appeal 58 of 2024

a) Pass an order to set aside the impugned order of the Appellate Authority under the Air (Prevention and Control of Pollution) Act dated 25.04.2024 in Appeal No.11 of 2023.

b) Call for the impugned order of Consent to establishment passed by the second respondent vide his Proceeding No.T4/TNPCB/F.1116EDL/RL/EDL/A/2020, dated 11.12.2020 Issued under Section 21 of the Air (Prevention and control of

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Pollution) Act, 1981 as amended in 1987, set-aside, cancel and revoke the same.

4. It is respectfully submitted that the as per the direction passed by the Hon'ble Tribunal dated 9.1.2025, the first to third respondents submits the report herein.

5. It is respectfully submitted that M/s. Sivasakthi Milk Dairy located at S.F Nos. 716/5B& 717/2, Aval Poondurai Village, Modakurichi Taluk, Erode District applied for Consent to Establish of the Board dated 06.12.2017. As per the document furnished by the unit, the unit is located in Non-Planned area as per the letter issued by DTCP, Salem dated 14.07.2017. Based on which the unit was issued CTE vide PROCEEDINGS NO.F.111 6EDL/RS/DEE/TNPCB/EDL/W&A/2018 Dated: 02/01/2018. Also, the unit has obtained building plan approval from DTCP, Salem vide Lr. No. 1881/2018/ Sa.m Dated: 01.11.2018. The unit has obtained building plan approval from the Executive Officer, Aval Poondurai Panchayat vide Lr. No. 51/2018 - 2019 Dated: 14.02.2019.

6. It is respectfully submitted that M/s. Sivasakthi Milk Dairy located at S.F Nos. 716/5B& 717/2, Aval Poondurai Village, Modakurichi Taluk, Erode District is falling under the Red Large category under the industry type code 1016 (Milk processes and dairy products (integrated project). As per provisions of G.O. Ms. No. 213, Environment & Forests (ECI) Department Dated: 30.03.1989 and G.O. Ms. No. 127, Environment & Forests (ECIII) Department, Dated: 08.05.1998 industries manufacturing Milk and dairy products are attracting the provisions of above said G.Os if they are located within the 1 km and 5 km respectively from the specified water resources mentioned in the above said G.O. River Cauvery and its Tributaries are one among the specified water resource. There is a Nallah/Odai namely "RaataiSutriPalayam Odai" (Annuman Odai/Koranganodai) situated at about 200 m from the unit's site. However, this Nallah is not included in the G. O. Ms. No. 213, Environment & Forests (ECI) Department Dated: 30.03.1989 and G. O. Ms. No. 127 Environment & Forests (ECIII) Department Dated:

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08.05.1998. Hence, the unit does not attract the provisions of G. O. Ms. No. 213 Dated: 30.03.1989 and G. O. Ms. No. 127 Dated: 08.05.1998.

7. It is respectfully submitted that based on a complaint received earlier from the residents of the Rasamapalayam regarding pollution in the Annuman Odai/Kurangan Odai, samples were collected at 3 locations in the odai on 27.03.2024 and the report of analysis shows that the parameters are within the irrigation standards prescribed by the Board. **(Enclosed as Annexure - I)**

8. It is respectfully submitted that the Consent to Establish was issued to the unit of M/s. Sivasakthi Milk Dairy, S.F Nos. 716/5B &717/2, Aval Poondurai Village, Modakkurichi Taluk, Erode District for the following products & sewage, effluent generation vide ProcNo.F.1116EDL/RS/DEE/TNPCB/EDL/ W&A/2018 Dated: 02.01.2018 with validity upto 31.03.2022,

Products Name	Quantity	Unit
Milk	10000	Liters/day
Ghee	350	kg/day
Cheese	400	kg/day
Curd	1100	Liters/day
Paneer	300	kg/day
Butter	300	kg/day
Ice cream	100	kg/day

Sewage & Trade Effluent generation:

(i) Sewage – 0.7 KLD – On industry's own land

(ii) Trade effluent – 30 KLD – On land for irrigation

9. It is respectfully submitted that the Consent to Establish revised was issued to the unit for the increase in the product quantity and for the addition of new products through OCMMS for the following vide Proc No.T4/TNPCB/F.1116EDL/RL/EDL/W&A/2020 Dated: 11/12/2020 with validity upto 31.03.2025.

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Sl. No.	Name of the Product	Quantity	Unit
1.	Pasteurized Milk	48000	Liters/day
2.	Ghee	350	Kg/day
3.	Cheese	100	Kg/day
4.	Curd	3000	Liters/day
5.	Paneer	100	Kg/day
6.	Butter	100	Kg/day
7.	Ice cream	100	Kg/day
8.	Flavoured Milk	50	Liters/day
9.	Milk Khova	100	Kg/day
10.	Butter Milk	50	Liters/day
11.	Cream	400	Kg/day
12.	Milk Sweet	60	Kg/day
13.	Lassi	60	Liters/day
14.	Yogurt	60	Kg/day
15.	Fruit Drinks	50	Liters/day

Sewage & Trade Effluent generation:

(i) Sewage – 2.0 KLD – On industry's own land

(ii) Trade effluent I – 60 KLD – On land for irrigation

(iii) Trade effluent II – 0.05 KLD – Elevated SEPs

Emission sources:

(i) Boiler (1.5 T/hr) – 1 No. – Stack with a height of 15 m

(ii) DG sets (200 KVA & 125 KVA) – Acoustic enclosures with stack with height of 6 m & 4 m respectively.

10. It is respectfully submitted that the unit had applied for Consent to Operate after CTE through OCMMS for the same products, sewage & trade effluent

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generation and Air Pollution Control measures installed in the unit as per the revised CTE issued to the unit.

11. It is respectfully submitted that further, frequent Public Complaints were received against the unit regarding water pollution on 11.07.2022 and also through online portals (CM Cell, OLGPRS) on 09.09.2022, 13.09.2022 & 15.09.2022 stating that the establishment and operation of the unit will cause ground water pollution. In this regard, a Peace Meeting was conducted by Tahsildar, Modakkurichi with the Other Departmental Officials, unit's representatives and Public on 03.10.2022 at the Modakkurichi Taluk Office.

12. It is respectfully submitted that the unit was then requested to install adequate capacity of Reverse Osmosis System (RO System) in addition to the conventional Effluent Treatment Plant as per CTE issued to it, so as to reuse the RO Permeate completely in the process and the final RO Reject shall be disposed to the Elevated Solar Evaporation Pan thereby achieving Zero Liquid Discharge in order to avoid ground water pollution, to conserve raw water drawl and to avoid public complaints vide T. O. Lr. Dated: 13.10.2022. The unit vide its letter dated: 11.11.2022 has assured that necessary steps will be taken to provide Reverse Osmosis system followed by SEP to achieve Zero Liquid Discharge System within a period of 6 to 12 months time after stabilization of the production.

13. It is respectfully submitted that subsequently, Consent to Operate after CTE was issued to the unit vide Proc No.T2/TNPCB/F.1116EDL/RL/EDL/W&A/2022 Dated: 14.12.2022 with validity upto 31.03.2024 with a following condition to provide:

> *"adequate RO System followed by elevated SEP so as to reuse the RO Permeate completely into their process and the final RO Reject shall be disposed to the Elevated Solar Evaporation Pan thereby achieving Zero Liquid Discharge within a period of three months time"* (Enclosed as Annexure II).

In order to conserve raw water usage and avoid public complaints. Subsequently, Renewal of consent was issued to the unit vide

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Proc.No.F.1116EDL/RL/JCEE-M/TNPCB/EDL/W&A/2024 Dated: 30/05/2024, subject to the above said condition, based on unit's letter dated:25.03.2025 assuring to provide ZLD within 6 months.

14. It is respectfully submitted that the unit is yet to provide adequate capacity of RO systems followed by elevated SEP. However the unit is treating the trade effluent through its ETP components and disposing the treated trade effluent on land for irrigation within its premises. The RoA of the treated trade effluent samples collected every month from the unit's ETP reveals that the General Core Parameters are within irrigation standards prescribed by the Board. Out of 13 samples collected from January 2024 to January 2025, in 7 samples % sodium was found to be slightly increased than the prescribed limit. (Enclosed as Annexure III).

15. It is respectfully submitted that the unit has provided two nos. of piezometric wells and two bore wells in its premises. Samples collected from these wells reveals that the General Core Parameters are within the irrigation standards prescribed by the Board in which % sodium level was found slightly more than the prescribed limits in one bore well and one piezometric well. (enclosed as Annexure IV)

16. It is respectfully submitted that earlier, Thiru. G. Venkatesan, (1st Appellant),, Thiru. R. S. Sakthivel, (2nd Appellant) and Thiru. L. Karthik, (3rd Appellant) had filed an appeal before the Appellate Authority of Tamil Nadu Pollution Control Board against the Tamilnadu Pollution Control Board & M/s. Sivasakthi Milk Dairy Rep. by its Partner S. Palanivel, sought a prayer to challenge the CTO orders of the 2nd respondent in Proceedings No.T2/TNPCB/F.1116EDL/RL/EDL/A/2022 Dated: 14.12.2022 under the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to set aside the same vide Appeal No. 11 of 2023 and sought a prayer to challenge the Order of the 2nd respondent in Proceedings No.T2/TNPCB/F.1116EDL/RL/EDL/W/2022 Dated: 14.12.2022 under the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 to set aside the same vide Appeal No. 12 of 2023.

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17. It is respectfully submitted that Thiru. G. Venkatesan, S/o. K. Gurusamy, No. 19, Rasampalayam Main Street, Avalpoondurai, Erode have also filed appeal before the Appellate Authority of Tamil Nadu Pollution Control Board in Appeal No. 61 & 62 of 2023 on 24.11.2022 against Tamilnadu Pollution Control Board, Chennai and M/s. Sivasakthi Milk Dairy Rep. by its Partner Thiru. S. Palanivel challenging for the issue of CTE- revised vide No. T4/TNPCB/F.1116EDL /RL/EDL/W/2020, Dated: 11.12.2020 under the Section 25 of the Water (Prevention and control of Pollution) Act, 1974 and vide Proceedings No.T4/TNPCB/F.1116EDL/RL/EDL/A/2020 , Dated: 11.12.2020 under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

18. It is respectfully submitted that in meanwhile an application was also filed before the Hon'ble Tribunal in O.A No. 58/2023 (SZ) against the consent issued to the unit. The Hon'ble NGT (SZ), Chennai has disposed off the OA on 18.07.2023 *(Enclosed as Annexure V)* and the Operative portion of the Order is as follows:

> *".....3. It is now stated by the learned counsel appearing for the 12th Respondent that already there is a challenge to the consent order issued by the TNPCB before the Appellate Authority by yet another person.*
>
> *4. Even according to the applicant, the cause of action arose on 12.09.2022 and he could have approached the Appellate Authority within a period of limitation.*
>
> *5. So without challenging the consent granted by the TNPCB, Direction to them cannot be granted. However, the TNPCB is to make note of the allegations made in this application and take appropriate action after inspection.*
>
> *6. Accordingly, the original application (O.A No. 58/2023 (SZ)) is disposed off" refused to challenge the consent granted by the TNPCB.*

19. It is respectfully submitted that the final judgment was passed by the Hon'ble Appeallate Authority in Appeals 11 & 12 of 2023 and

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Appeals 61 & 62/2023 on 25.04.2024 and the Operative portion of the Order is as follows:

> "*Therefore we found no reason to interfere with the impugned order of Consent to Establish and Consent to Operate at this juncture.*
>
> *However, a direction is given to the officials of the respondent Board to monitor the 4th respondent- unit's action periodically and if any violations found, appropriate action shall be taken.*" (Enclosed as Annexure VI).

20. It is respectfully submitted that the unit of M/s. Sivasakthi Milk Dairy located at S.F. Nos.716/5B &717/2, Aval Poondurai Village, Modakurichi Taluk, Erode District was inspected on 10.03.2025 & 24.06.2025 and the following observations were made,

    a. The unit was under operation and was involved in the manufacturing of homogenized/ pasteurized milk and other dairy products mentioned in the consent order.
    b. The unit has provided Septic tank followed by Soak pit for the treatment and disposal of sewage generated from their premises.
    c. The unit has provided Effluent Treatment Plant consisting of Collection cum Equalization Tank, UDAF, Chemical treatment, Primary Clarifier, Buffer tank, UASBR, Aeration Tank, Secondary Clarifier, Pressure Sand Filter and Activated Carbon Filter for the treatment of trade effluent generated. The treated effluent was found disposed on unit's own land for irrigation.
    d. The unit has provided pipeline arrangement for the irrigational land and also drip irrigation system for the utilization of treated trade effluent.
    e. The unit has maintained Elevated Solar Evaporation Pan lined with HDPE sheets for handling the boiler blow down.
    f. The unit is yet to install the RO system with elevated Solar Evaporation Pans to completely reuse the treated trade effluent back into the process. However, the unit is treating the trade effluent

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through its ETP components and disposing the treated trade effluent on land for irrigation within its premises.

g. The unit has about 2 Hectares of irrigation land for the disposal of treated trade effluent (60 KLD) for irrigation purposes.

h. The unit has installed filter press for dewatering the ETP sludge in addition to the sludge drying beds.

i. The unit has provided EMFMs at the following locations: i) Raw Effluent to Collection Tank ii) Treated Effluent for Irrigation and is maintaining the log books for the same.

j. The report of analysis of the monthly samples collected from the unit's ETP during the period of January 2024 to April 2025 is enclosed as Annexure III. It was observed that general core parameters such as pH, TSS, TDS, Chlorides, Sulphates, COD, BOD, Total Kjeldahl Nitrogen are within standards prescribed by the Board except sodium (% Na) which is in the range of 62mg/L to 87mg/L more than prescribed limits in 10 samples out of 16 samples collected during the period of January 2024 to April 2025(Copy enclosed).

k. The unit has provided Dust Collector as an Air Pollution Control measures with stack for Boiler of 1.5 T/hr and Acoustic enclosures with stack as Air Pollution Control measures for D G Sets 200 KVA and 125 KVA respectively.

l. The latest report of the Ambient Air quality, Stack monitoring and Noise level survey conducted on 14.05.2024 reveals that all the parameters are within the standards prescribed by the Board. (enclosed as Annexure VII)

m. The unit has submitted the latest copy of Renewal of No Objection Certificate obtained from Water Resources Department, State Ground & Surface Water Resources Data Centre, Tharamani, Chennai for the drawal of 50,000 Litres/Day from Bore Well inside the premises located at S. F. No. 717/2, Aval Poondurai Village, PoonduraiFirka (Lat. – 11°12'37" N, Long. – 77° 41'44" E) vide Certificate No. 1027/2024(R-4) Dated: 19.12.2024. This renewal certificate is valid

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from 05.08.2024 to 04.08.2025 subject to the conditions laid down. (enclosed as Annexure VIII)

n. During inspection, no discharge of untreated trade effluent was noticed in and around the unit premises.

21. It is respectfully submitted that based on report of analysis of treated trade effluent samples and District Environmental Engineer recommendations, Board vide Proceedings No. T2/TNPCB/ F.1116ERD/RL/W/2025, Dated: 26.06.2025 issued directions under Section 33A of Water (Prevention & Control of Pollution) Act 1974, as amended for the following non-compliance of conditions stipulated in previous consent order (copy enclosed as Annexure - IX).

a) The unit shall provide adequate RO system followed by elevated SEP so as to reuse the RO permeate completely into the process (Boiler , Floor washing etc.) and to conserve the ground water. The RO Reject shall be disposed into the Elevated Solar Evaporation Pan thereby achieving Zero Liquid Discharge within a period of three months time.

b) The unit shall identify the source of % Sodium (Na) in treated trade effluent and provide suitable treatment system for the reduction of the % Sodium (Na) so as to prevent Land and Water pollution.

c) The unit shall ensure that no treated/untreated effluent shall be discharged directly or indirectly outside their premises in any nearby drain / water bodies under any circumstances.

d) The unit shall collect and dispose Boiler ash for beneficial use then and there without accumulation within the premises.

e) The unit shall install adequate CCTV camera in the ETP area and in front of unit so as to monitor the operations and activities continuously.

f) The unit shall collect and dispose the oily scum from collection tank of ETP periodically so to prevent odour nuisance.

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Therefore, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts of this case and thus render justice.

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CHENNAI-600 032.

VERIFICATION

I, J. Josephine Sahayarani, D/o. Jesu Rajan, working as Additional Chief Environmental Engineer, having office at No. 76, Anna Salai, Guindy, Chennai-32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

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ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Annexure-P

ROA of : M/s

Tamilnadu Pollution Control Board
District Environmental Laboratory – Perundurai
E mail : delpnd@tnpcb.gov.in

Report No : W / 4141 / DEL / PND / 2023-24 / 16.04.2024

1	Sample sent by	:	The DEE , TNPCB , Erode
2	Sample collected by	:	A.Sivakeerthi/AE/TNPCB/ERODE
3	Date & time of collection	:	27.03.2024 @ 14.30-15.00 Hrs
4	Date & time of sample receipt	:	28.03.2024 @ 13.00 Hrs
5	Details of samples received	:	Three number of Surface Water

Sl.No.	DEE code No.	Point of Collection	Nature of sample
1	ASK-39	Anuman Odai Downstream of Barrage	Surface Water
2	ASK-40	Anuman Odai Upstream of Barrage (Opposite to Vinayagar Temple)	Surface Water
3	ASK-41	Anuman Odai Downstream of bridge (Across road)	Surface Water

REPORT OF ANALYSIS

Sl No	Parameter	Unit	code no:	ASK-39	ASK-40	ASK-41
				2196	2197	2198
1	pH	number		7.22	7.39	7.91
2	TSS	mg / L		8	16	12
3	TDS	mg / L		366	326	376
4	Chloride	mg / L		52	46	46
5	Sulphate	mg / L		37	44	38
6	BOD	mg / L		16	16	8
7	COD	mg / L		8	3	2
8	TKN	mg / L		3	3	3
9	Ammonical Nitrogen	mg / L		<4	<4	<4
10	Phenolic Compounds	mg / L		<0.0005	<0.0005	<0.0005
11	Sulphide	mg / L		<2	<2	<2
12	Percent Sodium	%		39	40	43
13	TRC	mg / L		<1	<1	<1
14	Oil & Grease	mg / L		<1.0	<1.0	<1.0

16/04/2024
Environmental Scientist

16/04/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

Rs 19360

15 Annexure-II

Category of the Industry :

RED

சுதந்திரத்திருநாள் அமுதப்பெருவிழா

CONSENT ORDER NO. 2204146921599 DATED: 14/12/2022.

PROCEEDINGS NO.T2/TNPCB/F.1116EDL/RL/EDL/W/2022 DATED: 14/12/2022

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. SIVASAKTHI MILK DAIRY , S.F.No. R. S. No. 716/5B, 717/2, AVAL POONDURAI villageModakkurichi Taluk and Erode District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. Unit's application No.46921599, dated: 06/09/2022
2. IR. No. F.1116EDL/RL/AE/EDL/2022, dated: 15/11/2022
3. Board's (Consent Clearance Committee) Resolution Item No.302-22, dated: 07/12/2022

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . SIVASAKTHI MILK DAIRY
S.F No.R. S. No. 716/5B, 717/2,
AVAL POONDURAI Village,
Modakkurichi Taluk,
Erode District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2024

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Partner,
M/s.SIVASAKTHI MILK DAIRY,
S. Palanivel, S/o. S. Subramaniam,
No. 185, Chennimalai Road,
Erode District,
Pin: 638001

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Copy to:

1.The Commissioner, MODAKURICHI-Panchayat Union, Modakkurichi Taluk, Erode District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ERODE.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Pasteurized Milk/Homogenized Milk/Skimmed Milk/ Condensed Milk	48000	Liters/day
2.	Ghee	350	Kg/Day
3.	Cheese	100	Kg/Day
4.	Curd	3000	Liters/day
5.	Paneer	100	Kg/day
6.	Butter	100	Kg/day
7.	Ice Cream	100	Liters/day
8.	Flavoured Milk	50	Liters/day
9.	Milk Khova	100	Kg/day
10.	Butter Milk	50	Liters/day
11.	Cream	400	Kg/day
12.	Milk Sweet	60	Kg/day
13.	Lassi	60	Liters/day
14.	Yogurt	60	Kg/day
15.	Fruit Drinks	50	Liters/day

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	2.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent I	60.0	On land for irrigation
2.	Trade Effluent II	0.05	Elevated Solar Evaporation Pan

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1	2	
1.	pH		5.5 to 9		5.5 to 9	5.5 to 9	
2.	Temperature	oC	-		-	shall not exceed 5°C above the receiving water temperature	
3.	Particle size of Suspended solids	-	-		-	shall pass 850 micron IS sieve	
4.	Total Suspended Solids	mg/l	30		200	100	
5.	Total Dissolved solids (inorganic)	mg/l	-		2100	2100	
6.	Oil & Grease	mg/l	-		10	10	
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		100	30	
8.	Chemical Oxygen Demand	mg/l	-		-	250	
9.	Chloride (as Cl)	mg/l	-		600	1000	
10.	Sulphates (as SO4)	mg/l	-		1000	1000	
11.	Total Residual Chlorine	mg/l	-		-	1	
12.	Ammonical Nitrogen (as N)	mg/l	-		50	50	
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		-	100	
14.	Free Ammonia (as NH3)	mg/l	-		-	5	
15.	Arsenic (as As)	mg/l	-		0.2	0.2	
16.	Mercury (as Hg)	mg/l	-		0.01	0.01	
17.	Lead (as Pb)	mg/l	-		1	0.1	
18.	Cadmium(as Cd)	mg/l	-		1	2	
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		1	0.1`	
20.	Total Chromium (as Cr)	mg/l	-		2	2	
21.	Copper (as Cu)	mg/l	-		3	3	
22.	Zinc (as Zn)	mg/l	-		1.5	1	
23.	Selenium (as Se)	mg/l	-		0.05	0.05	
24.	Nickel (as Ni)	mg/l	-		3	3	
25.	Boron (as B)	mg/l	-		2	2	
26.	Percent Sodium	%	-		60	-	
27.	Residual Sodium Carbonate	mg/l	-		5	-	
28.	Cyanide (as CN)	mg/l	-		0.2	0.2	
29.	Fluoride (as F)	mg/l	-		2	2	
30.	Dissolved Phosphates(as P)	mg/l	-		-	5	
31.	Sulphide (as S)	mg/l	-		2	2	
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		5	1	
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-8	10-7	

35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6	10-6	
36.	Fecal Coliform	MPN/100ml	-		-	-	

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall maintain septic tank followed by soak pit arrangements for the treatment and disposal of Sewage.
2. The unit shall operate and maintain the Effluent Treatment Plant provided for the treatment of trade effluent generated from their manufacturing process efficiently and continuously so as to satisfy the discharge standards prescribed by the Board.
3. The unit shall maintain the irrigation land area available for utilizing the treated effluent (60 KLD) on land for irrigation purposes without any ponding/stagnation at the hydraulic loading rate of 35 KL/Day/Hec.
4. The unit shall maintain the log books for the ETP operations for the EMFMs provided at the following locations i) Raw Effluent into Collection Tank ii) Treated Water for Irrigation properly.
5. The unit shall provide adequate RO System followed by elevated SEP so as to reuse the RO Permeate completely into their process and the final RO Reject shall be disposed to the Elevated Solar Evaporation Pan thereby achieving Zero Liquid Discharge within a period of three months time.
6. The unit shall collect and analyse the open / bore well samples in and around the unit premises at regular intervals of three months time.
7. The unit shall properly maintain the piezometers around the irrigation area to monitor the ground water quality periodically. The unit shall maintain the log book for the ground water quality and seepages if any observed in the piezometers.
8. The unit shall not go for any expansion activities more than the consented capacity without obtaining fresh consent of the Board.
9. The raw water makeup for process, boiler feed and domestic etc., shall not exceed the permitted quantity at any point of time.
10. The unit shall provide and maintain the surveillance camera with CCTV in and around the ETP area and the same shall be connected to internet showing footage of past recording for a minimum period of three months so as to verify the operation or any events happened in ETP area.
11. The unit shall dispose the solid waste generation if any then and there without any accumulation inside their premises.
12. The unit shall continue to develop green belt of adequate width inside their premises.
13. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within its premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.
14. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

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Category of the Industry :

RED

CONSENT ORDER NO. 2204246921599 DATED: 14/12/2022.

PROCEEDINGS NO.T2/TNPCB/F.1116EDL/RL//EDL/A/2022 DATED: 14/12/2022

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. SIVASAKTHI MILK DAIRY , S.F.No. R. S. No. 716/5B, 717/2, AVAL POONDURAI villageModakkurichi Taluk and Erode District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. Unit's application No.46921599, dated: 06/09/2022
2. IR. No. F.1116EDL/RL/AE/EDL/2022, dated: 15/11/2022
3. Board's (Consent Clearance Committee) Resolution Item No.302-22, dated: 07/12/2022

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . SIVASAKTHI MILK DAIRY,
S.F No.R. S. No. 716/5B, 717/2,
AVAL POONDURAI Village,
Modakkurichi Taluk,
Erode District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2024

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Partner,
M/s.SIVASAKTHI MILK DAIRY,
S. Palanivel, S/o. S. Subramaniam,
No. 185, Chennimalai Road,
Erode District,
Pin: 638001

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Copy to:

1.The Commissioner, MODAKURICHI-Panchayat Union, Modakkurichi Taluk, Erode District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ERODE.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem.

4. File

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SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Pasteurized Milk/Homogenized Milk/Skimmed Milk/ Condensed Milk	48000	Liters/day
2.	Ghee	350	Kg/Day
3.	Cheese	100	Kg/Day
4.	Curd	3000	Liters/day
5.	Paneer	100	Kg/day
6.	Butter	100	Kg/day
7.	Ice Cream	100	Liters/day
8.	Flavoured Milk	50	Liters/day
9.	Milk Khova	100	Kg/day
10.	Butter Milk	50	Liters/day
11.	Cream	400	Kg/day
12.	Milk Sweet	60	Kg/day
13.	Lassi	60	Liters/day
14.	Yogurt	60	Kg/day
15.	Fruit Drinks	50	Liters/day

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	**Point source emission with stack :**			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
1	Boiler 1.5 T/hr	Dust collectors with stack	30	
2	D G Set 200 KVA	Acoustic enclosures with stack	6	
3	D G Set 125 KVA	Acoustic enclosures with stack	4	
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	D G Set 200 KVA	Noise	Acoustic Enclosures	
2.	D G Set 125 KVA	Noise	Acoustic Enclosures	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m3 microgram/m3	40 60	40 60
5.	Ozone (O3)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	**Pollutant**	**Time Weighted Average**	**Unit**	**Tolerance Limits**	
				Industrial, Residential, Rural and other area	**Ecologically Sensitive Area (notified by Central Govt.)**
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C6H6)	Annual	microgram/m3	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
ResidentialArea	**55**	**45**

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.

7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall operate and maintain the Air Pollution Control measures such as Dust Collectors with Stack for Boiler 1.5 T/hr so as to satisfy the Ambient Air Quality/Emission/Ambient Noise Level Standards prescribed by the Board.
2. The unit shall maintain the acoustic enclosures with stack provided for DG Set 200 KVA and DG Set 125 KVA respectively so as to satisfy the Ambient Air Quality/Emission/Ambient Noise Level Standards prescribed by the Board.
3. The unit shall carry out its operation without inviting any public complaints.
4. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within its premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.
5. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Annexure III

Annexure

Consolidated Report of Analysis of treated trade effluent samples collected during the period of Jan 2024 to Jan 2025

Sl No	Parameters	On land for irrigation standards (Except pH and % sodium all values are in mg/L)	Jan 2024	Feb 2024	Mar 2024	Apr 2024	May 2024	June 2024	July 2024	Aug 2024	Sep 2024	Oct 2024	Nov 2024	Dec 2024	Jan 2025
1	pH	5.5-9.0	8.03	7.78	8.11	7.76	6.88	7.53	8.06	7.83	7.76	7.78	7.59	7.66	7.91
2	TSS	200	4	6	12	04	80	36	6	4	10	03	04	05	05
3	TDS	2100	1608	1242	1442	1430	1612	1144	1506	1266	1389	1375	1488	1316	1607
4	Chloride	600	251	109	155	198	235	183	191	439	170	170	199	172	217
5	Sulphates	1000	137	257	25	37	235	89	206	103	77	52	136	82	86
6	COD	-	80	120	32	64	144	240	56	32	48	48	40	32	88
7	BOD	100	16	18	4	15	80	21	04	<2	6	5	10	7	10
8	Total Kjeldahl Nitrogen	-	14	3	4.5	-	22	31	3	14	11	8	34	4	<3
9	Oil and grease	10	-	-	-	<1	-	-	-	<4	<4	<1	<4	<4	-
10	Sulphide	2	-	-	-	<2	-	-	-	-	-	-	-	-	-
11	Ammoniacal Nitrogen	-	-	-	-	<4	-	-	-	-	-	-	-	-	-
12	TRC	-	-	-	-	<1	-	-	-	-	-	-	-	-	-
13	% Sodium	60	72	58	58	70	71	56	62	54	70	87	59	50	71

Tamilnadu Pollution Control Board
District Environmental Laboratory – Perundurai
E mail : delpnd@tnpcb.gov.in

Report No : W / 4162 / DEL / PND / 2024-25 / 20.05.2024

1 Sample sent by : The DEE , TNPCB , Erode
2 Sample collected by : A.Sivakeerthi/AE/TNPCB/ERODE
3 Date & time of collection : 29.04.2024 @ 11:15-12:25 Hrs
4 Date & time of sample receipt : 30.04.2024 @ 12.30 Hrs
5 Details of samples received : Tweleve number of Trade Effluent

Sl.No.	DEE code No.	Point of Collection	Nature of sample
1	DEEERD 240038	ETP Inlet	Trade Effluent
2	DEEERD 240039	ETP Outlet	Trade Effluent
3	DEEERD 240040	Piezometric well - 1	Trade Effluent

REPORT OF ANALYSIS

Sl No	Parameter	Unit	code no.	DEEERD 240038	DEEERD 240039	DEEERD 240040
				227	228	229
1	pH	number		6.79	7.76	7.42
2	Total Suspended Solids	mg / L		52	4	10
3	Total Dissolved Solids	mg / L		1488	1430	872
4	Chloride	mg / L		159	198	101
5	Sulphate	mg / L		68	37	51
6	COD	mg / L		440	64	72
7	BOD	mg / L		51	15	14
8	Oil & Grease	mg / L		120	<1	<1
9	Sulphide	mg / L		10	<2	<2
10	Ammonical Nitrogen	mg / L		11	<4	<4
11	TRC	mg / L		<1	<1	<1
12	Percent Sodium	%		72	70	63

M. Anbu 20/05/2024
Environmental Scientist

20/05/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

Rs 64240

DA of : M/s

31

Tamilnadu Pollution Control Board
District Environmental Laboratory – Perundurai
E mail : delpnd@tnpcb.gov.in

Report No : W / 4162 / DEL / PND / 2024-25 / 20.05.2024

1	Sample sent by	:	The DEE , TNPCB , Erode
2	Sample collected by	:	A.Sivakeerthi/AE/TNPCB/ERODE
3	Date & time of collection	:	29.04.2024 @ 11:15-12:25 Hrs
4	Date & time of sample receipt	:	30.04.2024 @ 12.30 Hrs
5	Details of samples received	:	Tweleve number of Trade Effluent

Sl.No.	DEE code No.	Point of Collection	Nature of sample
4	DEEERD 240041	Piezometric well - 2	Trade Effluent
5	DEEERD 240042	Monitoring Bore well of the unit	Trade Effluent
6	DEEERD 240043	Main Borewell in the unit's premises	Trade Effluent

REPORT OF ANALYSIS *(continuation)*

Sl No	Parameter	Unit	code no:	DEEERD 240041	DEEERD 240042	DEEERD 240043
				230	231	232
1	pH	number		7.68	7.53	7.61
2	Total Suspended Solids	mg / L		42	16	4
3	Total Dissolved Solids	mg / L		836	702	1188
4	Chloride	mg / L		92	43	101
5	Sulphate	mg / L		108	40	62
6	COD	mg / L		184	16	16
7	BOD	mg / L		21	3	5
8	Oil & Grease	mg / L		<1	<1	<1
9	Sulphide	mg / L		<2	<2	<2
10	Ammonical Nitrogen	mg / L		<4	<4	<4
11	TRC	mg / L		<1	<1	<1
12	Percent Sodium	%		55	47	69

M. Anbarasu 20/05/2024
Environmental Scientist

20/05/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

Rs. 64240

OA of : M/s

32

Tamilnadu Pollution Control Board
District Environmental Laboratory – Perundurai
E mail : delpnd@tnpcb.gov.in

Report No : W / 4162 / DEL / PND / 2023-24 / 20.05.2024

1 Sample sent by : The DEE , TNPCB , Erode
2 Sample collected by : A.Sivakeerthi/AE/TNPCB/ERODE
3 Date & time of collection : 29.04.2024 @ 11:15-12:25 Hrs
4 Date & time of sample receipt : 30.04.2024 @ 12.30 Hrs
5 Details of samples received : Tweleve number of Trade Effluent

Sl.No.	DEE code No.	Point of Collection	Nature of sample
7	DEEERD 240044	Open well at the unit's entrance	Trade Effluent
8	DEEERD 240045	Open well of Mrs.Ranganayaki W/o.Thiru. Chenniyangiri	Trade Effluent
9	DEEERD 240046	Public Hand Pump near 3 road junction	Trade Effluent

REPORT OF ANALYSIS *(continuation)*

Sl No	Parameter	Unit	code no.	DEEERD 240044	DEEERD 240045	DEEERD 240046
				233	234	235
1	pH	number		7.53	7.83	7.49
2	Total Suspended Solids	mg / L		2	4	2
3	Total Dissolved Solids	mg / L		590	892	1002
4	Chloride	mg / L		43	159	182
5	Sulphate	mg / L		22	50	70
6	COD	mg / L		24	16	40
7	BOD	mg / L		4	3	3
8	Oil & Grease	mg / L		<1	<1	<1
9	Sulphide	mg / L		<2	<2	<2
10	Ammonical Nitrogen	mg / L		<4	<4	<4
11	TRC	mg / L		<1	<1	<1
12	Percent Sodium	%		41	56	60

M. Anwar 20/05/2024
Environmental Scientist

S. D 20/05/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

Rs 64240

Item No.2:-

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Annexure V

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Tuesday, the 18th day of July 2023.

(Through Video Conference)

Original Application No.58 of 2023 (SZ)

IN THE MATTER OF:

1) **N. Yuvaraj**
S/o. Nachimuthu
No.15, Rasampalayam,
Thuyyampoondurai Post,
Avalpoondurai,
Erode – 638 115.

2) **V. Uma Maheswari**
W/o. S. Prakash
No.7, Rasampalayam
Thuyyampoondurai Post,
Avalpoondurai,
Erode – 638 115.

...Applicant(s)

Versus

1) **The Commissioner & Secretary to Government**
Environment & Forest (EC-I) Department
Fort St. George, Chennai – 600 009.

2) **The Union of India**
Rep. by its Secretary
Ministry of Environment & Forest
New Delhi.

3) **The Chairman**
Central Pollution Control Board
New Delhi.

4) **The Chairman**
Tamil Nadu Pollution Control Board
No.76, Mount Salai, Guindy,
Chennai – 600 032.

5) **The District Environment Engineer**
Tamil Nadu Pollution Control Board
Plot No.815, SIDCO Industrial Unit,
Kalyanasundaram Street,
Chennimalai Road, Erode – 638 009.

6) **The District Collector**
Erode District.

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7) **The Executive Engineer**
Public Works Department
Erode District, Erode.

8) **The Assistant Executive Engineer**
Public Works Department
Erode District, Erode.

9) **The Assistant Director of Town Panchayats**
Erode District.

10) **The Executive Officer**
Avalpoondurai Town Panchayat
Avalpoondurai,
Erode – 638 115.

11) **Junior Water Analyst (A/C)**
TWAD Board, DWT Lab,
Erode – 638 005.

12) **The Director**
M/s. Sivasakthi Milk
SF No.716/5B, 717/2,
Avalpoondurai Village,
Modakurichi Taluk,
Erode District.

...Respondent(s)

For Applicant(s): Mr. Kabilan Manoharan represented M/s. K. Muthu Ganesa Pandian, T. Dharani, B. Balamurugan & M. Muthu Kavitha.

For Respondent(s): Dr. D. Shanmuganathan for R1, R6 to R10.
Mr. S. Sai Sathya Jith for R4 & R5.
Ms. T. Hemalatha for R12.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

ORDER

1. This application is filed seeking a direction to the Tamil Nadu Pollution Control Board (TNPCB) to conduct an inspection of the 12th Respondent's dairy farm situated in Avalpoondurai Village, Erode District and to take necessary steps to prevent the adverse impact on the environment.

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2. Admittedly, the Consent to Establish (CTE) was issued on 02.01.2018 and consent orders were issued on 11.12.2020 both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 which is valid up to 31.03.2025.

3. It is now stated by the learned counsel appearing for the 12th Respondent that already there is a challenge to the consent order issued by the TNPCB before the Appellate Authority by yet another person.

4. Even according to the applicant, the cause of action arose on 12.09.2022 and he could have approached the Appellate Authority within a period of limitation.

5. So, without challenging the consent granted by the TNPCB, direction to them cannot be granted. However, the TNPCB is to make note of the allegations made in this application and take appropriate action after inspection.

6. Accordingly, the Original Application [O.A. No.58 of 2023 (SZ)] is disposed of.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O. A. No.58/2023 (SZ)
18th July 2023. Mn.

Annexure VI

BEFORE THE APPELLATE AUTHORITY
TAMILNADU POLLUTION CONTROL BOARD

(Thursday, Twenty fifth day of April, Two thousand and twenty four)

HON'BLE THIRU JUSTICE M. GOVINDARAJ
CHAIRMAN
Thiru Dr. B. Jeyaraman
Member
Thiru Dr. A.G. Murugesan
Member

APPEALS 11 & 12 / 2023

AND

APPEALS 61 & 62 / 2023

1. G. Venkatesan,
   S/o. K. Gurusamy,
   No.19, Rasampalayam Main Street,
   Avalpoondurai, Erode – 638115.
2. R.S. Sakthivel,
   S/o. Subramani,
   Door No. 13, Suriyamparakadu,
   Rasampalayam, Avalpoondurai,
   Erode – 638 115.
3. L. Kartik,
   S/o. Loganathan,
   20A, Main Street, Rasampalayam,
   Avalpoondurai Via,
   Thuyyampoondurai, Erode – 638 115. - Appellants

Vs

1. The Chairman,
   Tamilnadu Pollution Control Board,
   Chennai – 600032.
2. The Member Secretary,
   Tamilnadu Pollution Control Board,
   Chennai.
3. The District Environmental Engineer,
   Tamilnadu Pollution Control Board,
   Erode.
4. M/s. Sivasakthi Milk Dairy,
   Rep. by its Partner, S. Palanivel,
   S/o. S. Subramaniam,
   No: 185, Avalpoondurai Village,
   Modakkurichi Taluk, Chennimalai Road,
   Erode District – 638 001. - Respondents

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-ooOoo-

Mr. V. Anandamurthy	-	Counsel for the appellant
Mr. Sai Sathyajith	-	Counsel for the respondents 1to3
Mr. K.S. Viswanathan Sr. Counsel For Ms. T. Hemalatha	-	Counsel for the 4th respondent

*****

ORDER:

1. These appeals are preferred against the orders of the respondent-Board granting Consent to Establishment and Consent to Operate vide Proc. No: T4 / TNPCB / F.1116 EDL / RL / EDL / W / 2020 Dated: 11.12.2020 and Proc. No: T2 / TNPCB / F. 1116 EDL / RL / EDL / W / 2022 Dated: 14.12.2022 respectively. The appellants are villagers who claims that they are affected the pollution caused by the 4th respondent-unit.

2. The 4th respondent-unit is a dairy processing industries set up in an agricultural land. According to the appellant, the unit is set up in 4.34 acres of Punjai land and the appellant-unit has not obtained proper conversion as per Section 47A of Tamilnadu Town and Country Planning Act. The guideline clearly provides that the Collector shall apply his mind to the nature of land, surrounding water bodies and as to whether the land sought to be converted, blocks obstructs the water source for agriculture. Whereas, on false certification, the conversion was obtained.

3. As per the Indian Standard Guide for treatment and disposal of effluents of dairy industry, any industry is entitled to discharge effluent from 6 – 10 litres per litre of milk processed, depending upon the process used, products made, care taken in the use of water and the quantity of water available. Whereas the appellant-unit while manufacturing 48000 litres discharges 6.7 KLD of trade effluent, which is far beyond the permitted limit. Further, the trade effluent discharged from the 4th

respondent-unit spoiled the entire area and all the agriculturists are suffering due to the pollution by the 4th respondent-unit. Therefore, the Consent granted by the respondent-Board for Establish and Operate shall be set aside.

4. The learned counsel appearing for the respondent-Board would draw the attention of this Authority to various documents pertaining to the inspection conducted by the officials of the respondent-Board, resolution passed in the Peace Committee meeting conducted by the Revenue Divisional Officer, Police and Local body Authorities with the villagers of Avalpoondurai Village, Rasampalayam Nagar, Modakurichi Taluk and also the compliance of the defects pointed by the District Environmental Engineer.

5. The learned senior counsel appearing for the 4th respondent-unit would submit that the appellant has approached the Hon'ble National Green Tribunal in the previous round of litigation in Application No: O.A. No: 58 / 2023 (SZ) and the Hon'ble National Green Tribunal after considering the materials by order dated 18.7.2023 found that the application against the order granting Consent to Establish granted in 2018 is much belated and falls outside the limitation period. However, given a direction to the respondent-Board to make note of the allegations made and to take appropriate action after inspection. Whereas, the Consent to Operate was granted as early as in the year 2022 itself. According to the 4th respondent, the trade effluent is discharged after treatment in the effluent treatment plant and reused for irrigation within the premises. Hardly about 2 KLD of water is discharged on land for irrigation after treatment and at no point of time the industry is discharging water into the water bodies as alleged by the appellant.

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6. We have considered the arguments of both sides as well as the materials placed before this Authority. The admitted facts are that the industry is setup adjacent to the road on the western direction and proper permission is obtained to construct the building. The District Environmental Engineer has conducted inspection before and after agitation carried out by the villagers. In fact, pursuant to the agitations made by the villagers, Peace Committee meetings were conducted. In one of the meetings dated 12.6.2023, it is found that the villagers unanimously agreed to three resolutions which were the outcome of the Peace Committee meeting. (i) It was unanimously decided to direct the 4th respondent-unit to increase the aeration within the effluent treatment plant on or before 14.6.2023 and thereafter to conduct inspection by Thasildar, three representatives of the village people and to permit the operation of the industry. (ii) the industry shall comply with all the directions issued by the Pollution Control Board on or before 22.6.2023 and Thasildar, officials of respondent-Board and two representatives of the villagers will conduct inspection on 23.6.2023 and (iii) to permit the industry to continue to operate and after 23.6.2023, if any violation is committed by the 4th respondent-unit and the complaints by the villagers, if confirmed, respondent-Board officials to recommend action against the industry.

7. It is pertinent to note that Consent to Operate was granted on 14.12.2022. From the resolutions passed pursuant to the Peace Committee meeting in NO. Na.k. 2980 / 2022 / AA 2 dated 13.6.2023 at the O/o. Revenue Divisional Officer, Erode, it is noted that the villagers have resolved to continue the operations of the unit subject to rectification or improvements of certain aspects. Thus the contention of the respondents that the present appeal is futile and infructuous hold good. The Consent to Operate was granted on 14.12.2022. Admittedly the industry is operating. The inspection conducted on the basis of

complaints also proved to be false and apprehensive. While the matter stood thus, an application came to be filed before Hon'ble National Green Tribunal in O.A. No: 58 / 2023 (SZ) dated 18.7.2023, wherein we do not find any challenge to Consent to Operate granted on 14.12.2022. Thus the appeal is over considered opinion arose on the fear and apprehension created in the minds of villagers by certain vested interests for their ulterior motives. After the grant of Consent to Operate, as observed above, Peace Committee meeting was hold and resolutions were passed. In that view of the matter, it is clear that Consent to Operate has been approved by the villagers and now some of the villagers have taken a U-turn and challenging before this Authority.

8. It is also relevant to note that the District Environmental Engineer, TNPC Board, Erode has sent samples from upstream side of Korangan Odai and downstream side of Korangan odai and bore well collection tank to the lab for testing. The report sent by the District Environmental Lab, Perundurai reveals that the parameters are very much within the limits, infact on the lesser side of the standards prescribed by the Indian Standard Guide for treatment and disposal of effluent of dairy industry. Likewise, another set of samples were sent to a private lab viz., Chennai Mettex Lab Private Limited, Guindy, Chennai which also reveals that the parameters are within the standards and does not exceed the limit anywhere.

9. From the entire allegations made by the villagers, we do not find any complaint that untreated trade effluent is discharged, much less, the treated effluent are discharged directly into the water bodies. Above all, it is a milk dairy processing unit, where trade effluent is washing of milk cans, washing of floors and therefore in our opinion no hazardous chemicals are used for washing of utensils. The effluents are treaded

through effluent treatment plant, recycled and reused for cooling purpose and for irrigation within the premises. Therefore, the apprehension of the villagers that it will pollute the water bodies or will spoil the agriculture is without any basis. Therefore we find no reasons to interfere with the impugned order of the Consent to Establish and Consent to Operate at this juncture.

10. However, a direction is given to the officials of the respondent-Board to monitor the 4th respondent-unit's actions periodically and if any violation is found, appropriate action shall be taken.

With these observations the appeals are dismissed.

Sd/-xxx **MEMBER**	Sd/-xxx **MEMBER**	Sd/-xxx **CHAIRMAN.**

To

G. Venkatesan, S/o. K. Gurusamy,
No.19, Rasampalayam Main Street,
Avalpoondurai, Erode – 638115.

R.S. Sakthivel, S/o. Subramani,
Door No. 13, Suriyamparakadu,
Rasampalayam, Avalpoondurai, Erode – 638 115.

L. Kartik, S/o. Loganathan,
20A, Main Street, Rasampalayam,
Avalpoondurai Via, Thuyyampoondurai, Erode – 638 115.

M/s. Sivasakthi Milk Dairy,
Rep. by its Partner, S. Palanivel,
S/o. S. Subramaniam,
No: 185, Avalpoondurai Village,
Modakkurichi Taluk, Chennimalai Road,
Erode District – 638 001.

Copy to: Member Secretary, TNPCB, Chennai
Copy to: DEE, TNPCB, Erode
Copy to: Counsel for appellant
Copy to: Standing counsel of TNPCB
Copy to: Law Section

// TRUE COPY //

15/5/24.
ASSISTANT MANAGER,
APPELLATE AUTHORITY.

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TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Perundurai – 638052.

AMBIENT AIR QUALITY SURVEY – Report of Analysis

Annexure VII

Report No. 18 / DEL - PND/ AAQS / 2024-25 Dated: 05.06.2024

1. Name of the Industry : M/s. Sivasakthi Milk Dairy,
2. Address of the Industry : S.F. No.716/5B, 717/2, Rasampalayam, Avalpoondurai, Modakurichi Taluk, Erode – 638 115.
3. Date of Survey : 14.05.2024
4. Duration of Survey : 8 hrs
5. Category : Red / Large

Meteorological Conditions

Ambient Temperature (^{0}C)	Min	Max	Relative Humidity (%)	Min	Max
	28.5	35.7		41	77
Weather Condition	Clear & Cloudy		Rain Fall(mm)	Nil	
Predominant Wind Direction	SW - NE		Mean Wind Speed (km / hr)	2.063	

Ambient Air Quality Survey Results

Sl. No	Location	Direction *	Distance (m) *	Height from ground level (in meters)	Pollutants Concentration (microgram / m3)			
					PM 2.5	PM 10	SO_2	NO_x
1	On top of the scaffolding near the Unit's Main gate	N	150	-	-	51	10	13
2	On top of the scaffolding near the ETP facility area	NE	127	-	29	58	11	22
3	On top of the scaffolding near the unit's Farm house area	SE	112	-	-	50	10	15
4	On top of the scaffolding near the Admin building backside	SW	90	-	23	52	-9-	13
5	On top of the scaffolding near the Unit's power house area	NW	145	-	-	49	11	14

Note:- * With respect to major emission sources.
The analytical results are restricted to the sampling period of 8 hrs.

Test Performed	Test Method
PM_{10}	IS 5182: (Part 23) – 2006
SO_2	Modified West – Gaeke / IS 5182: (Part 2) – 2001 RA: 2012
NO_x	Jacobs – Hochheiser / IS 5182: (Part 6) – 2006 RA: 2012

– End of Report –

M. Anbu 05/06/2024
Environmental Scientist

05/06/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

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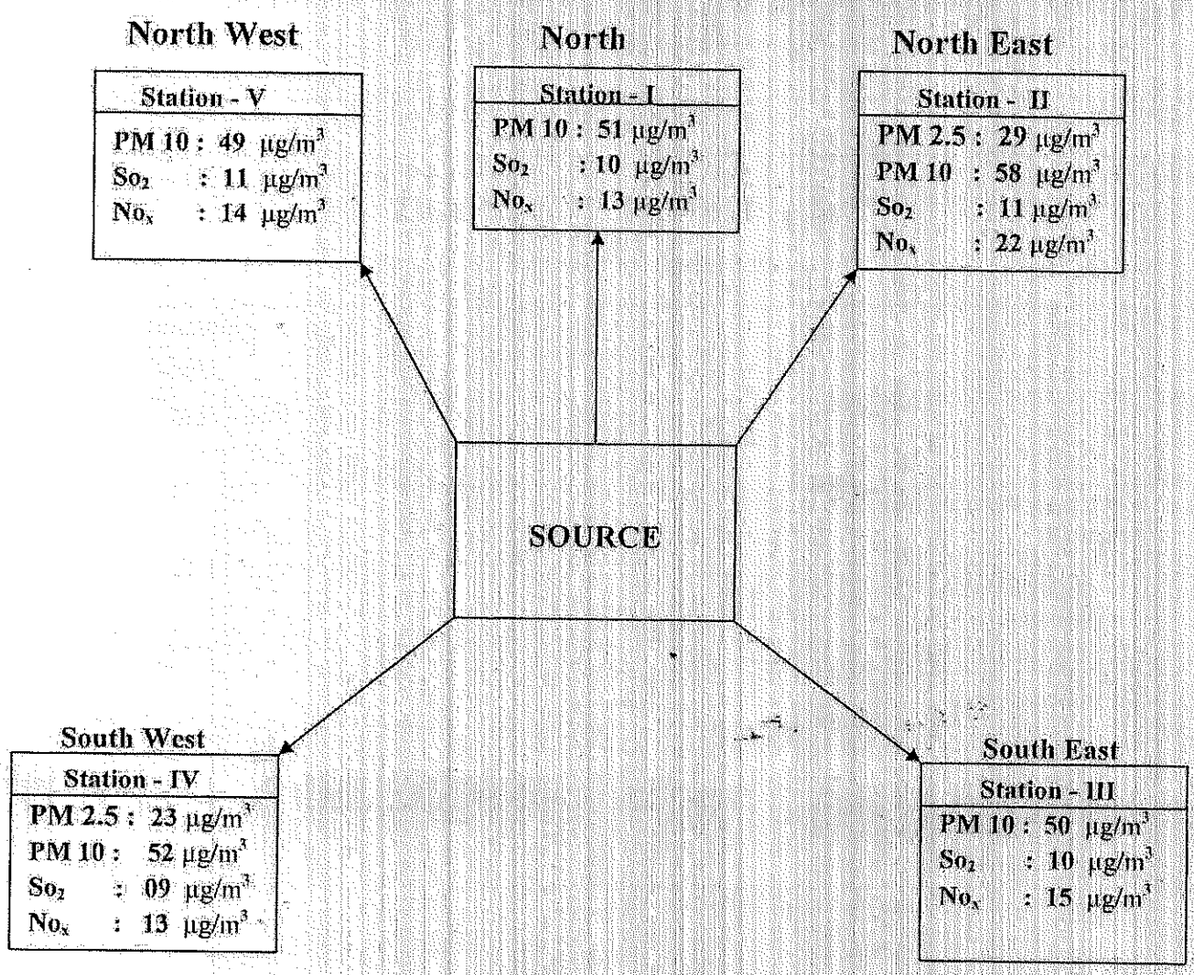
TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Perundurai – 638052.

AMBIENT AIR QUALITY SURVEY
Schematic Diagram Showing Location of Sampling

Report No. 18 / DEL - PND /AAQ / SM / 2024-25 Dated: 05.06.2024

1. Name and Address of the Industry : M/s. Sivasakthi Milk Dairy,
S.F. No.716/5B, 717/2,
Rasampalayam, Avalpoondurai,
Modakurichi Taluk,
Erode – 638 115.

2. Date of Survey : 14.05.2024
3. Predominant wind direction : SW - NE
4. Weather condition : Clear & Cloudy



Note:- All the values are expressed in µg /m³ and restricted to the sampling period of 8hrs.

-- End of Report --

M. Anbu 05/06/2024
Environmental Scientist

05/06/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Perundurai – 638052.

STACK MONITORING SURVEY – Report of Analysis

Report No. 18 / DEL – PND / SM / 2024-25 Dated: 05.06.2024

1. Name of the Industry : M/s. Sivasakthi Milk Dairy,

2. Address of the Industry : S.F. No.716/5B, 717/2,
Rasampalayam,
Avalpoondurai,
Modakurichi Taluk,
Erode – 638 115.

3. Date of Survey : 14.05.2024

4. Type of Industry : Milk Processing

Stack Monitoring Survey Results

Sl. No	Stack attached to	Stack Temp ^0C	Velocity in (m/ sec)	Discharge rate in Nm^3/Hour	Pollutants (mg / Nm^3)		
					PM	So_2	No_2
1.	Boiler 1.5 Ton/Hr	110	9.80	8018	62	26	33

Test Performed	Test Method
Particulate Matter	IS 11255: (Part 1) – 1985 (RA: 2003)

– End of Report –

M. Arun 05/06/2024
Environmental Scientist

05/06/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

45

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TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Perundurai – 638052.

STACK DETAILS

Report No. 18 DEL - PND / SM / 2024-25 Dated: 26.06.2023

1. Name and Address of the Industry : M/s. Sivasakthi Milk Dairy,
S.F. No.716/5 B, 717/2,
Rasampalayam,
Avalpoondurai,
Modakurichi Taluk,
Erode – 638 115.

2. Date of Survey : 14.05.2024

Sl. No	Particulars	I
1.	Stack attached to	Boiler
2.	Details of process stack	Steam generation
3.	Height from G Level in (m)	31.8
4.	Diameter in (m) Dust	0.60
5.	Port hole height from Ground Level or bends or ducts in (m)	16.80
6.	Fuel Used (with % Sulphur content)	Firewood
7.	Fuel Consumption rate per day (mention units)	1340 Kgs
8.	Stack Capacity	1.5 T/Hr
9.	APC Measures provided	Dust collector
10.	APC functional status	Functioning
11.	Ambient temp in ^{o}K	308
12.	Temp of flue gas in ^{o}K	383
14.	Velocity of flue gas in m/sec	9.80
14.	Volume of flue gas sampled in m^3	1.035
21.	Gaseous Discharge rate per Nm^3/Hour	8018

-- End of Report --

M. Anwar 05/06/2024
Environmental Scientist

S. D. 05/06/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

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TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Perundurai – 638052.

STACK MONITORING SURVEY – Additional details

Report No. 18 / DEL - PND / AAQ / SM / 2024-25 Dated: 05.06.2024

1. Name of the Industry : M/s. Sivasakthi Milk Dairy,

2. Address of the Industry : S.F. No.716/5B, 717/2
Rasampalayam,
Avalpoondurai,
Modakurichi Taluk,
Erode – 638 115.

3. Date of Survey : 14.05.2024

4. Type of Industry : Milk Processing

Stack Monitoring Additional details

Sl. No	Details of Stack mentioned in the Air Consent order	Details of stack available and in working condition	Details of stack for which stack Emission sampling have been done	Justification for the left out of stack Emission Sampling
1.	Boiler 1.5 Ton / Hr	Working Condition	PM, SO_2, NO_x, Sampling is done	-
2.	Diesel Generator set 200 KVA	Working Condition	Sampling is not done	Below 500 KVA-standby
3.	Diesel Generator set 125 KVA	Working Condition	Sampling is not done	Below 500 KVA-standby

-- End of Report --

M. Aurbaas 05/06/2024
Environmental Scientist

05/06/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

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TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Perundurai – 638052.

AMBIENT/SOURCE NOISE LEVEL SURVEY – Report of Analysis

Report No. 18 DEL – PND / NLS / 2024-25 **Dated: 05.06.2024**

1.	Name of the Industry	M/s. Sivasakthi Milk Dairy,
2.	Address of the Industry	S.F. No.716/5B, 717/2, Rasampalayam, Avalpoondurai, Modakurichi Taluk, Erode – 638 115.
3.	Date of Survey	14.05.2024

Category	Red / Large	**Land use Classification**	Residential
Type of Survey	Ambient	**Time of Survey**	Day
Meteorological conditions		CALM	
Matrix		Sound Level	

Logging Parameters

Instrument Used	CASELLA		Serial No		CEL 63X 1716886
Logging Interval	10 Minutes each point		**Measuring Range**		40 - 110 dB(A)
Weighting	" A "	**Peak Weighting**	"C"	**Time Weighting**	FAST
Sound Incidence		RANDOM	**Time in hrs**		14:00-15.30

Report of Noise Level Monitoring

Sl No	Location **At Ambient:-** **Recording Near**	Distance (M)	Direction	Sound Level – dB(A)					
				L_{eq}	L_{90}	L_{50}	L_{10}	Min	Max
1.	Unit's main gate	180	N	**51.0**	48.0	49.0	53.5	45.8	68.2
2.	Unit's ETP area	120	NE	**52.8**	46.0	47.5	55.5	44.8	73.1
3.	Farm house area	90	SE	**54.5**	45.0	52.5	58.0	44.4	68.7
4.	Administrative Building backside area	110	SW	**50.8**	49.0	50.5	52.5	48.3	60.8
5.	Power house area	100	NW	**50.3**	48.5	49.5	51.5	46.7	64.8

Note: Leq value is the average energy for the measured period.

-- End of Report --

M. Anwar 05/06/2024
Environmental Scientist

05/06/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

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TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Perundurai – 638052.

GENERAL PARTICULARS

Report No. 18 DEL - PND/ AAQ / SM / 2024-25 Dated: 05.06.2024

1.Name and Address of the Industry : M/s.Sivasakthi Milk Dairy

2. Address of the Industry : S.F. No.716/5B, 717/2
Rasampalayam,
Avalpoondurai,
Modakurichi Taluk,
Erode – 638 115.

3.Date of Survey : 14.05.2024

Sl.No	Head of Particulars	Particulars
1.	Process Description	Annexure I enclosed
2.	Emission Sources	Boiler & Diesel generator set
3.	Fugitive Emission Sources	Loading & Unloading vehicle movements
4.	Raw Material Consumptions	1. Milk - 19700 Lits 2. Skimmed milk powder – 190 Kgs 3. Curd culture – 220 gm 4. Sugar – 3 Kg
5.	Production Capacity as per Air Consent order No. & Date	Annexure II enclosed 2204246921599 Date:14.12.2022
6.	Production on the day of Survey	1. Liquid milk – 14700 Lits 2. Curd – 3000 Lits 3. Sugared khova – 10.75 Kg
7.	Percent production with respect to Air Consent order	1. Liquid milk – 30.6 % 2. Curd – 100 % 3. Sugared khova – 10.75 %
8.	Air Consent Order No. Validity up to…..	2204246921599 Date:14.12.2022 Valid up to 31.03.2024
9.	Details of APC measures	Dust collector
10.	Functional Status of APC measures	Functioning
11.	Compliance with Consent Conditions	Complied
12.	Field Observations	--

-- End of Report --

05/06/2024
Environmental Scientist

05/06/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

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TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Perundurai – 638052.

INFERENCE REPORT NO.18 DEL – PND/ A.A.Q.S/ S.M Dated: 05.06.2024

1. Name of Industry : M/s. Sivasakthi Milk Dairy,
2. Pollution Category : Red / Large
3. Date of A.A.Q. Survey : 14.05.2024
4. Predominant Wind Direction : SW - NE
5. Weather condition : Clear & Cloudy

STATUS OF POLLUTANTS LEVEL

I. AMBIENT AIR QUALITY:-

1. Total No. of A.A.Q. stations monitored : 05
2. No. of A.A.Q. stations in which Pollutants Level exceeded the Boards standards (PM_{10}) : Nil

Maximum and Minimum values of Pollutants Level observed:

Sl. No	POLLUTANT	Values in microgram/m^3		BOARD's STANDARD (As per consent order)
		Maximum	Minimum	
1.	Respirable Suspended particulate Matter: PM_{10}	58	49	100
	PM 2.5	29	23	60
2.	GASEOUS POLLUTANTS:-			
	(i) SO_2	11	-9-	80
	(ii) NO_x	22	13	80

II. STACK MONITORING:-

1. Total No. of Stacks Monitored : 01
2. No. of Stacks in which Pollutants level Exceeded the Boards standards : Nil

-- End of Report –

M. Anbu 05/06/2024
Environmental Scientist

05/06/2024
Chief Scientific Officer
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Perundurai

Annexure VIII

Certificate No.1027/2024(R-4) Dated: 17.12.2024

GOVERNMENT OF TAMIL NADU

WATER RESOURCES DEPARTMENT

STATE GROUND & SURFACE WATER RESOURCES DATA CENTRE CHENNAI – 113

Renewal of No Objection Certificate

This is to certify that "M/s. Sivasakthi Milk Dairy Industry, Avalpoondural Village, Poondurai Firka, Modakurichi Taluk, Erode District is hereby given the "Renewal of No Objection Certificate" for the drawal of total quantity of 50,000 LPD (Fifty Thousand litres per day) of groundwater for "Dairy Industry" from the Ground water structure listed below with strict adherence to stipulated conditions

Sl. No	Referred Well / Bore Well & SF. No	Village / Firka	Co-ordinates		Quantity Permitted for Pumping in LPD
			Latitude	Longitude	
1.	Bore Well / 717/2	Avalpoondural/ Poondurai	11°12'37" N	77°41'44" E	50,000

This renewal certificate is valid from 05.06.2024 to 04.06.2025 and the Renewal of NOC is issued under the conditions laid down.

Chief Engineer,WRO,SG &SWRDC,
Tharamani, Chennai-113.

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GOVERNMENT OF TAMIL NADU
WATER RESOURCE DEPARTMENT

From:
Er.T.Thamizhselvi,M.E.,
Chief Engineer, WRD,
State Ground & Surface Water
Resources Data Centre
Tharamani, Chennai 600 113
Phone : 91-44-22542223 (Direct)
91-44-22541528/27 (Board)
Email: cegwchennai@gmail.com
Web site: www.groundwaterinpwd.org

To:
M/s.SIVASAKTHI MILK DAIRY INDUSTRY
No:19,(Old No:2),Manalmedu Street,
Erode – 638 001.

Lr.No. OT 8 /AG-2/1027/2024/Renewal – NOC/Salem/2024dated: 19.12.2024.

Sir,

Sub: "Renewal of No Objection Certificate" for drawal of groundwater to "M/s.Sivasakthi Milk Dairy Industry", Avalpoondural Village, Poondural Firka, Modakurichi Taluk, Erode District – 4" Renewal of NOC Issued-Reg

Ref:
1. This Office Lr.No. OT8/AG-2/044/Renewal of NOC/ Salem/2023 dt.30.11.2023.
2. The firm Renewal of NOC application date:08.07.2024.
3. This Office Lr.No.322DD(G)/AG-III/Renewal of NOC/2024Dt:15.11.2024
4. SE,G/WC,Thanjavur Lr No:293 CE/AG/T.F14C(SLM)/NOC/GWC/TNJ/2024 Dt:02.12.2024

Please find the enclosed "Renewal of No Objection Certificate", for drawal of groundwater to "M/s. Sivasakthi Milk Dairy Industry", Avalpoondural Village, Poondural Firka, Modakurichi Taluk, Erode District. As per the G.O.(Ms) No 142 PW(R2)Department dt:23.07.2014, NOC should be renewed every year for the water based industries. You are requested to strictly adhere to the quantity permitted and conditions mentioned in the certificate and apply for renewal of NOC before two months from the date of expiry, i.e., 04.08.2025 without fail. If you fail to apply for renewal of NOC, it will be treated as "illegal" and informed to District Monitoring Committee to seal the bore well in your unit as per Honourable Madras High Court Orders in WP.No.28535 of 2014 & WP.No.16239/2018.

Enclosure:
1. Renewal of No Objection Certificate

19/12/24

Chief Engineer,WRD,SG&SW/RDC,
Tharamani,Chennai-113.

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Annexure-IX

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TAMIL NADU POLLUTION CONTROL BOARD

From	To
Dr. N. Rajkumar, M.Tech, Ph.D., District Environmental Engineer, Tamil Nadu Pollution Control Board, Plot No. 815,SIDCO Industrial Estate, Kalyanasundaram Street, Chennimalai Road, Erode – 638 005.	The Member Secretary, Tamilnadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai – 600 032.

Lr.No. F.1116/D1/294/DEE/TNPCB/E-RDR6.2025 Dt: 24.08.2025

Sir,

Sub: TNPC Board, Erode – Industries – M/s. Sivasakthi Milk Dairy located at S.F. Nos. 716/5B & 717/2, Arai Poondurai Village, Modakurichi Taluk, Erode District – Non compliance of conditions imposed in the consent order – Request to issue Directions – Submitted – Regarding.

Ref: 1. Appeal No. 55 of 2024 received from TNPC Board, Chennai through Online Legal Cases Management & Monitoring System (OLMMS).
2. CTO Proc No.T2/TNPCB/F.1116/EDL/RL/EDL/W&A/2022 dated: 14/12/2022
3. RCO Proc No. F.1116/EDL/RL/CEE-M/TNPCB/EDL/W/2024 DATED: 30/05/2024

With the reference 2nd cited above, I submit to state that Consent to Operate was issued to the unit of M/s. Sivasakthi Milk Dairy located at S.F No. 716/5B, 717/2, Arai Poondurai Village, Modakurichi Taluk, Erode District vide Proceeding No.T2/TNPCB/ F.1116 EDL/RL/EDL/W&A/2022 Dated: 14/12/2022 with a condition that "*The unit shall provide adequate RO System followed by elevated SEP so as to reuse the RO Permeate completely into their process and the final RO Reject shall be disposed to the Elevated Solar Evaporation Pan thereby achieving Zero Liquid Discharge within a period of three months time.*"

Subsequently, the renewal consent under both the Acts were issued to the unit vide reference 3rd cited based on the letter furnished by the unit dated 25.03.2024 (received in this office on 27.03.2024), wherein the unit authorities have assured to provide ZLD within a period of 6 months.

The unit was inspected on 24.08.2025 and the following were observed,

1. The unit was under operation.
2. The unit is operating and maintaining the Effluent Treatment Plant consisting of Oil and grease trap, Collection cum Equalization Tank, Diffused Air Floatation, Dosing tank, Primary Clarifier, Anaerobic Tank, Aeration Tank, Secondary Clarifier, Pressure Sand Filter and Activated Carbon Filter and Treated Effluent Tank for the treatment of trade effluent generated from various process.
3. The unit has provided pipeline arrangement for the irrigational land and also drip irrigation system for the utilization of treated trade effluent.
4. The TDS level measured in the treated trade effluent tank using the handy TDS meter was 1810. Trade effluent samples at the inlet and outlet of ETP were also collected and sent for analysis at DEL, TNPCB, Perundurai.
5. The unit has maintained the Elevated Solar Evaporation Pan lined with HDPE sheets for handling the boiler blow down.
6. The unit is maintaining the EMFMs and the maintained log books for the same.
7. The unit is yet to install the RO system with elevated Solar Evaporation Pans to completely reuse the treated trade effluent back into the process. However, the unit is treating the trade effluent through its ETP components and disposing the treated trade effluent on land for irrigation within its premises. The RoR of the treated trade effluent samples collected every month from the unit's ETP reveals that the General Cons

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Parameters are within irrigation standards prescribed by the Board except percent sodium (% Na) which is slightly more than the prescribed limit in 10 samples out of 16 samples collected during the period of January 2024 to April 2025 (Copy enclosed).

Details of the present NGT (SZ) case (Appeal No. 55/2024):

Thiru. G. Venkatesan, S/o. K. Gurusamy, No. 18, Rasampalayam Main street, AvalPoondurai, Erode-638115 (1st Appellant), Thiru. R. S. Sakthivel, S/o. Subramani, Door No. 13, Suriyamparaikadu, Rasampalayam, Avalpoondurai, Erode(2nd Appellant) and Thiru L. Karthik, S/o. Loganathan, 20A, Main Street, Rasampalayam, Avalpoondurai via, Thuyyampoondurai, Erode (3rd Appellant) have filed an Appeal with No. 55/ 2024 with the following prayers.

(i) *In Appeal Petition No. 55 of 2024: "Call for the impugned order of consent to operate passed by the 2nd Respondent vide Proc. No. T2/TNPCB/F.1116EDL/RL/EDL/A/2022 dated 14.12.2022 issued under Sec 21 of Air (Prevention and control of Pollution) Act, 1981, as amended in 1987, set-a-side, cancel and revoke the same"*

(ii) *In Appeal Petition No. 56 of 2024:"Call for the impugned order of consent to operate passed by the 2nd Respondent vide Proc. No. T2/TNPCB/F.1116EDL/RL/EDL/W/2022 dated 14.12.2022 issued under Sec under Sec 25 of Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 set-a-side, cancel and revoke the same"*

(iii) *In Appeal Petition No. 57 of 2024: "Call for the impugned order of consent to establishment passed by the 2nd Respondent vide Proc. No. T2/TNPCB/F.1116EDL/RL/EDL/W/2022 dated 11.12.2020 issued under Sec under Sec 25 of Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 set-a-side, cancel and revoke the same"*

(iv) *In Appeal No.58/2024: "Call for the impugned order of consent to establishment passed by the 2nd Respondent vide Proc. No. T2/TNPCB/F.1116EDL/RL/EDL/A/2022 dated 11.12.2020 issued under Sec under Sec 21 of Air (Prevention and control of Pollution) Act, 1981, as amended in 1987, set-a-side, cancel and revoke the same"*

SPECIFIC RECOMMENDATIONS:

In view of above, it is submitted that the necessary and following Directions may kindly be issued to the unit of M/s. Shasakthi Milk Dairy located at R.S. No. 715/5B & 717/2, Aval Poondurai Village, Modakurichi Taluk, Erode District under Water (Prevention and Pollution of Control) Act 1974 as amended, since there is a slight increase in the % Sodium content in the Treated effluent samples,

1. "The unit shall provide adequate RO System followed by elevated SEP so as to reuse the RO Permeate completely into their process and the final RO Reject shall be disposed to the Elevated Solar Evaporation Pan thereby achieving Zero Liquid Discharge within a period of three months time."

   Or

2. The unit shall furnish a proposal with the best available technology to treat and control the percent sodium (% Na) content in the treated effluent samples within a period of 15 days.

This is submitted for favor of kind information and further necessary action please.

Encl: As above

24.04.2025

District Environmental Engineer
Tamil Nadu Pollution Control Board
Erode

Consolidated RoA of treated trade effluent of M/s Sivasakthi Milk Dairy, Erode.

Annexure

Consolidated Report of Analysis of treated trade effluent samples collected during the period of Jan 2024 to Apr 2025

Sl No	Parameters	On land for irrigation standards (Except pH and % sodium all values are in mg/L)	Jan 2024	Feb 2024	Mar 2024	Apr 2024	May 2024	June 2024	July 2024	Aug 2024	Sep 2024	Oct 2024	Nov 2024	Dec 2025	Jan 2025	Feb 2025	Mar 2025	Apr 2025
1	pH	5.5-9.0	8.03	7.75	8.11	7.70	8.80	7.03	8.06	7.03	7.16	7.74	7.50	7.86	7.01	7.90	8.02	8.01
2	TSS	200	4	6	12	04	80	30	6	4	10	03	04	08	05	03	05	17
3	TDS	2100	1606	1243	1442	1430	1012	1149	1906	1200	1316	1373	1408	1518	1607	1620	1669	1016
4	Chloride	600	351	106	165	194	230	163	101	436	170	170	164	172	217	209	194	141
5	Sulphate	1000	131	251	26	37	230	60	200	103	77	53	136	83	46	154	126	05
6	COD	-	80	120	32	64	144	240	96	32	48	48	40	32	16	16	05	160
7	BOD	100	16	16	4	16	96	21	04	<2	8	8	10	7	10	03	02	21
8	Total Kjeldahl Nitrogen	-	14	3	4.6	-	22	31	3	14	11	8	34	4	23	<3	<3	14
9	Oil and grease	10	-	-	-	<1	-	-	-	<4	<4	<1	<4	<4	-	<4	<4	<4
10	Sulphide	2	-	-	-	<2	-	-	-	-	-	-	-	-	-	-		<2
11	Ammoniacal Nitrogen	-	-	-	-	<4	-	-	-	-	-	-	-	-	-	-		<4
12	TKN	-	-	-	-	<1	-	-	-	-	-	-	-	-	-	-		<1
13	% Sodium	60	15	68	64	70	71	60	62	51	70	67	69	50	71	68	78	65

BY RPAD

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TAMIL NADU POLLUTION CONTROL BOARD

Proceedings No. T2/TNPCB/ F.1116ERD/RL/W/2025. Dated:25.06.2025

Sub: TNPCB – Industries – **M/s. SIVASAKTHI MILK DAIRY, S.F.No. R. S. No. 716/5B, 717/2, Aval Poondurai village, Modakkurichi Taluk and Erode District**– Directions under Section 33A of the Water (P& CP) Act, 1974 as amended – Issued – Regarding.

Ref:
1. CTO-After CTE Proc No.T2/TNPCB/F.1116EDL/RL/EDL/W&A/2022 Dated: 14.12.2022
2. RCO Proc.No.F.1116EDL/RL/JCEE-M/TNPCB/EDL/W&A/2024 Dated: 30/05/2024
3. DEE Lr.No. F.ERD1294/DEE/TNPCB/ERD/RL/2025 dated:24.06.2025

****

Whereas, Consent to Operate – After CTE was issued to the unit M/s. SIVASAKTHI MILK DAIRY, S.F.No. R. S. No. 716/5B, 717/2, Aval Poondurai village, Modakkurichi Taluk and Erode District vide Proc No.T2/TNPCB/F.1116EDL/RL/EDL/W&A/2022 Dated: 14.12.2022 with validity upto 31.03.2024 with a following condition, among others, in order to conserve raw water usage and avoid public complaints:

"The unit shall provide adequate RO System followed by elevated SEP so as to reuse the RO Permeate completely into their process and the final RO Reject shall be disposed to the Elevated Solar Evaporation Pan thereby achieving Zero Liquid Discharge within a period of three months time"

Based on unit's letter dated:25.03.2025 assuring to provide ZLD within 6 months, Renewal of consent was issued to the unit vide Proc.No.F.1116EDL/RL/JCEE-M/TNPCB/EDL/W&A/2024 Dated: 30/05/2024, subject to the above said condition, among others.

Whereas, Report of analysis of the treated trade effluent samples collected by the TNPCB from the unit's ETP during the period of January 2024 to April 2025 reveals that general core parameters such as pH, TSS, TDS, Chlorides, Sulphates, COD, BOD, Total Kjeldahl Nitrogen are within standards prescribed by the Board except sodium (% Na) which is slightly more than prescribed limits in 10 samples out of 16 samples collected during the period of January 2024 to April 2025.

Whereas, the District Environmental Engineer, Erode has recommended for the issue of directions to the said unit under Section 33A of Water (Prevention & Control of Pollution) Act 1974, as amended, since there is a slight increase in % Na (sodium) content in trade effluent samples.

Hence, the Board in exercise of the powers conferred under Section 33A of Water (Prevention & Control of Pollution) Act 1974, as amended has decided to issue directions to the unit M/s. SIVASAKTHI MILK DAIRY, S.F.No. R. S. No. 716/5B, 717/2, Aval Poondurai village, Modakkurichi Taluk and Erode District, so as to comply with the same.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.
Tel : 044-22353134 - 139 Fax : 044-22353068
Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

In view of the above, in exercise of the powers conferred under Section 33A of Water (Prevention & Control of Pollution) Act 1974, as amended, the Board hereby issues directions to the unit M/s. SIVASAKTHI MILK DAIRY, S.F.No. R. S. No. 716/5B, 717/2, AVAL POONDURAI village, Modakkurichi Taluk and Erode District to comply with following:

1. ***The unit shall provide adequate RO system followed by elevated SEP so as to reuse the RO permeate completely into the process and the final RO Reject shall be disposed to the Elevated Solar Evaporation Pan thereby achieving Zero Liquid Discharge within a period of three months time.***
2. ***The unit shall identify the source of % Sodium (Na) in treated trade effluent and provide suitable treatment system for the reduction of the % Sodium (Na) so as to prevent Land and Water pollution.***
3. ***The unit shall ensure that no treated/untreated effluent shall be discharged directly or indirectly outside their premises in any nearby drain / waterbodies under any circumstances.***
4. ***The unit shall collect and dispose Boiler ash for beneficial use then and there without accumulation within the premises.***
5. ***The unit shall install adequate CCTV camera in the ETP area and in front of unit so as to monitor the operations and activities continuously.***
6. ***The unit shall collect and dispose the oily scum from collection tank of ETP periodically so to prevent odour nuisance.***

Failure to comply with the above said direction, necessary steps will be initiated as per the provisions of Water (Prevention & Control of Pollution) Act 1974, as amended.

The receipt of this proceeding shall be acknowledged.

Sd/xxxx
Chairperson

25/6/2025

For Chairperson

To
The Partner,
M/s . SIVASAKTHI MILK DAIRY
S.F No.R. S. No. 716/5B, 717/2,
AVAL POONDURAI Village,
Modakkurichi Taluk,
Erode District - 638115
Email: smdmilk@gmail.com

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LiFE Lifestyle for Environment

TAMIL NADU POLLUTION CONTROL BOARD

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
   Tamil Nadu Pollution Control Board,
   Salem
2. The District Environmental Engineers,
   Tamil Nadu Pollution Control Board,
   Erode
3. Technical File.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.
Tel : 044-22353134 - 139 Fax : 044-22353068
Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
APPEAL No.55, 56, 57 & 58 of 2024

G.Venkatesan,
S/o. K. Gurusamy,
No.19, Rasampalayam Mainstreet,
Avalpoondurai, Erode -638115.
Phone: 8760081422
Mail Id: Venkatkavin1994@gmail.com
and 2 Ors ...Appellants

Versus

1. The Chairman,
Tamil Nadu Pollution Control Board,
Chennai-600 032.
Phone: 044 22353134 to 22353136
Mail Id: tnocmms@tnpcb.gov.in
& 4 Ors

...Respondents

REPLY AFFIDAVIT FILED ON BEHALF OF THE FIRST TO THIRD RESPONDENTS - THE TAMIL NADU POLLUTION CONTROL BOARD.

Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

Date: 26.06.2025

Date of hearing on: 27.06.2025